REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventh Lok Sabha

Thirteenth Report



LOK SABHA SECRETARIAT NEW DELHI

1980

Presented on 17-12-1980

Adopted on 19-12-1980

Minutes of 9th to 12th sittings also laid on 19-12-1980.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

THIRTEENTH REPORT

- I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirteenth Report.
- 2. The Committee met on 15 December, 1980 for classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Classification and allocation of time to Bills

- 3. The Committee considered classification and allocation of time for discussion of Bills specified in the Appendix.
- 4. After considering all aspects of the Bills, the Committee recommend that the Agricultural Workers Welfare Fund Bill, 1980 by Shri Mukunda Mandal be placed in category 'A' and all the remaining Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendation

5. The Committee recommend that the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;

15 December, 1980 24 Agrahayana, 1902 (Saka) G. LAKSHMANAN,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

o.	Name of the Bill and the Member-in charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	:4	5
ı	The Agricultural Workers Welfare Fund Bill, 1980 by Shri Mukunda Mandal.	175 of 1980	A	2 hours
2	The National Agricultural Prices Commission Bill, 1980 by Shri Balasaheb Vikhe Patil.	180 of 1980) 1B	2 hours
3	The Crop Insurance Corporation Bill, 1980 by Shri Balasaheb Vikhe Patil.	158 of 1980	В	2 hours
4	The Criminal Laws (Amendment) Bill, 1930 by Shri Ram Swarup Ram.	197 of 1980	В	2 hours
5	The Companies (Amendment) Bill, 1980 (Amendment of sections 275, 276, etc.) by Shri Balasaheb Vikhe Patil.	199 of 1980	2B	2 hours
-6	The Minimum Homestead land (Provision and Protection) Bill, 1980 by Shri A.C. Das.	198 of 198	о В	2 hours
7	The Criminal Laws (Amendment) Bill, 1980 by Shrimati Pramila Dandavate.	183 of 1980	В	2 hours

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LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Friday, February 20, 1981/Phalguna 1, 1902 (Saka)

No. 103

11.02 A.M.

Starred Questions

Starred Questions Nos. 61, 62, 64, 65, 69, 70 and 72—74 were orally answered. Replies to Starred Questions Nos. 66—68, 71 and 75—80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 601-623, 625-712, 714-718, 720-724, 726-737, 739-752 and 754-800 were laid on the Table-

3. Papers laid on the Table

The following papers were laid on the Table:-

- A copy each of the following papers under subsection (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review (Hindi and English versions) by the Government on the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1979-80.
 - (ii) Annual Report (Hindi and English versions) of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review (Hindi* version) by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1979-80.

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^{*}English version was laid on the Table on the 19th December, 1980.

- (ii) Annual Report (Hindi* version) of the Hindustan Zinc Limited, Udaipur, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the National Company Limited (Acquisition and Transfer of Undertakings) Rules, 1980 (Hindi and English versions) published in Notification No. S. O. 14(E) in Gazette of India dated the 8th January, 1981, under sub-section (3) of section 33 of the National Company Limited (Acquisition and Transfer of Undertakings) Act, 1980.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the State Chemicals and Pharmaceuticals Corporation of India Limited, New Delhi, for the year 1979-80.
 - (ii) Annual Report of the State Chemicals and Pharmaceuticals Corporation of India Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1979-80.
 - (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1979-80.
 - (ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1978-79.

^{*}English version was laid on the Table on the 19th December, 1980.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shellac Export Promotion Council, Calcutta, for the year 1978-79.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shellac Export Promotion Council, Calcutta, for the year 1979-80.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Air Compressors (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 10 in Gazette of India dated the 3rd January, 1981.
 - (ii) The Export of Automobile Spares, Components and Accessories (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 11 in Gazette of India dated the 3rd January, 1981.
 - (iii) The Export of Bicycles (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 12 in Gazette of India dated the 3rd January, 1981.
- (iv) The Export of Bright Steel Bars (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 13 in Gazette of India dated the 3rd January, 1981.
 - (v) The Export of Cast Iron Soil Pipe and Fittings (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 14 in Gazette of India dated the 3rd January, 1981.

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- (vi) The Export of Cast Iron Manhole Covers and Frames (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 15 in Gazette of India dated the 3rd January, 1981.
- (vii) The Export of Cast Iron Spun Pipes (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 16 in Gazette of India dated the 3rd January, 1981.
- (viii) The Export of Diesel Engines (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 17 in Gazette of India dated the 3rd January, 1981.
- (ix) The Export of Domestic Refrigerators (Quality, Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 18 in Gazette of India dated the 3rd January, 1981.
- (x) The Export of Dry Batteries (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 19 in Gazette of India dated the 3rd January, 1981.
- (xi) The Export of Electric Cables and Conductors (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 20 in Gazette of India dated the 3rd January, 1981.
- (xii) The Export of Electric Lamps and Tubes (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 21 in Gazette of India dated the 3rd January, 1981.
- (xiii) The Export of Electric Fans (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 22 in Gazette of India dated the 3rd January, 1981.
- (xiv) The Export of Enamel Wires (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 23 in Gazette of India dated the 3rd January, 1981.
- (xv) The Export of Expanded Metal Steel Sheets (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 24 in Gazette of India dated the 3rd January, 1981.

- (xvi) The Export of Fasteners (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 25 in Gazette of India dated the 3rd January, 1981.
- (xvii) The Export of Flash Lights (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 26 in Gazette of India dated the 3rd January, 1981.
- (xviii) The Export of Industrial Chains (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 27 in Gazette of India dated the 3rd January, 1981.
- (xix) The Export of Light Engineering Products (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 28 in Gazette of India dated the 3rd January, 1981.
- (xx) The Export of Pipe Rittings (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 29 in Gazette of India dated the 3rd January, 1981.
- (xxi) The Export of Power Driven Pumps (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 30 in Gazette of India dated the 3rd January, 1981.
- (xxii) The Export of Power Transformer (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 31 in Gazette of India dated the 3rd January, 1981.
- (xxiii) The Export of Room Air Conditioners (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 32 in Gazette of India dated the 3rd January, 1981.
- (xxiv) The Export of Sanitary Water Fittings (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 33 in Gazette of India dated the 3rd January, 1981.
- (xxv) The Export of Sewing Machines (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 34 in Gazette of India dated the 3rd January, 1981.

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- (xxvi) The Export of Silver Plated Wares (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 35 in Gazette of India dated the 3rd January, 1981.
- (xxvii) The Export of Small Tools and Hand Tools (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 36 in Gazette of India dated the 3rd January, 1981.
- (xxviii) The Export of Stainless Steel Utensils (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 37 in Gazette of India dated the 3rd January, 1981.
- (xxix) The Export of Steel Tubes (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 38 in Gazette of India dated the 3rd January, 1981.
- (xxx) The Export of Steel Trunks (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 39 in Gazette of India dated the 3rd January, 1981.
- (xxxi) The Export of Steel Wire Rope (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 40 in Gazette of India dated the 3rd January, 1981.
- (xxxii) The Export of Storage Batteries (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 41 in Gazette of India dated the 3rd January, 1981.
- (xxxiii) The Export of Transmission Line Towers (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 42 in Gazette of India dated the 3rd January, 1981.
- (xxxiv) The Export of Valves (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 43 in Gazette of India dated the 3rd January, 1981.
- (xxxv) The Export of Water Coolers (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 44 in Gazette of India dated the 3rd January, 1981.

- Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 45 in Gazette of India dated the 3rd January, 1981.
- (xxxvii) The Export of Steel Wire Strands (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 46 in Gazette of India dated the 3rd January, 1981.
- (xxxviii) The Export of P.V.C. Leather Cloth (Inspection) Rules, 1981 published in Notification No. S.O. 49 in Gazette of India dated the 3rd January, 1981.
- (xxxix) The Export of Ultramarine Blue (Quality Control and Inspection) Rules, 1981 published in Notification No. S.O. 92 in Gazette of India dated the 10th January, 1981.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by Government on the working of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1979-80.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the processed Foods Export Promotion Council, New Delhi, for the year 1978-79 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the processed Foods Export Promotion Council, New Delhi, for the year 1978-79.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bembay, for the year 1979-80, under specion 12.4 of the Central Silk Board Act, 1943.

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- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1979-80 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1979-80.
- (13) A copy of the Amendments (Hindi and English versions) to the Reserve Bank of India Guarantee Fund Regulations, under sub-section (4) of section 58 of the Reserve Bank of India, Act, 1934.
- (14) A copy of the Annual Report (Hindi** version) ce the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1979 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (15) A copy of the Hotel-Receipts Tax Rules, 1981 (Hindi and English versions) published in Notification No. S. O. 81 (E) in Gazette of India dated the 31st January, 1981, under sub-section (4) of section 34 of the Hotel-Receipts Tax Act, 1980.
- (16) A copy of the Income-Tax (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 46(E) in Gazette of India dated the 22nd January, 1981, under section 296 of the Income-tax Act, 1961.
- (17) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G. S. R. 52(E) and 53(E) published in Gazette of India dated the 9th February, 1981 together with an explanatory memorandum regarding exemption to capital goods, raw materials and components when imported into India for the purpose of manufacture of articles for export from the whole of basic, auxiliary and additional dutie of customs.

^{**}Hindi version of the Review and the English version of the Review & Report were laid on the Table on the 22nd December, 1980.

- (ii) G.S.R. 57(E) published in Gazette of India dated the 10th February, 1981 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies mentioned in the notification into Indian currency or vice-versa, in supersession of notification dated the 1st January, 1981.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Second Amendment) Rules, 1981, published in Notification No. G.S.R. 109 in Gazette of India dated the 31st January, 1981.
 - (ii) The Central Excise (Third Amendment) Rules, 1981, published in Notification No. G.S.R. 110 in Gazette of India dated the 31st January, 1981.
- (19) A copy of Notification No. G.S.R. 48(E) (Hindi and English versions) published in Gazette of India dated the 6th February, 1981 together with an explanatory memorandum making certain amendment to Notification No. 141/72 CE dated the 3rd June, 1972, issued under the Central Excise Rules, 1944.

4. Calling Attention

Shri Sunil Maitra called the attention of the Minister of Energy to the reported trapping of about 500 miners in the Bhadua coalmines in Giridih district of Bihar.

The Minister of State for Energy made a statement in regard thereto.

5. Statements by Minister

- (1) The Minister of Parliamentary Affairs made a statement correcting the answer given on the 5th December, 1980 to Starred Question No. 278 by Shri Chitta Basu and supplementaries thereon about date for receipt of tenders for the proposed iron ore pelletisation plant at Mangalore.
- (2) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 23rd February, 1981.

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6. Motion for Election to Committee

Shri Khurshid Alam Khan moved the following motion:—
"That in pursuance of sub-section (2) (b) of Section 4
of the Coffee Act, 1942, the members of this House
do proceed to elect in such manner as the Speaker
may direct, two members from among themselves
to serve as members of the Coffee Board, subject
to the other provisions of the said Act."

The motion was adopted.

(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2 07 P.M)

7. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri V. N. Gadgil on the 19th February, 1981 continued:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 16th February, 1981.'"

His speech was concluded.

Shri Nawal Kishore Sharma seconded the motion.

Four hundred and six amendments [Nos. 1 to 96, 115 to 122, 210 to 321, 375 to 411, 424 to 428, 437 to 453, 463 to 471, 488 to 520, 538 to 546, 554 to 577, 559 to 563, 565 to 567, 589 to 594, 601 to 620 and 653 to 694] were moved.

Shri George Fernandes took part in the debate. His speech was not concluded.

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The discussion was not concluded.

8. Motion Regarding Fourtheenth Report of Committee on Private Members' Bills and Resolutions

Shri Rashid Masood moved the following motion: -

"That this House do agree with the Fourteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th February, 1981."

An amendment moved by Shri Balasaheb Vikhe Patil, was adopted.

The motion was adopted in the following amended form: -

"That this House do agree with the Fourteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th February, 1981, subject to the modification that the Constitution (Amendment) Bill, 1981 (Amendment of article 79, etc.) by Shri Balasaheb Vikhe Patil be referred back to the Committee for reconsideration of their recommendation with regard to the said Bill."

). Private Members' Bills-Introduced

- (1) The Utilization of Marginal Forest Land for Social Security Bill, 1980 by Shri P. Rajagopal Naidu.
- (2) The University Grants Commission (Amendment) Bill, 1980 (Amendment of sections 5, 12 etc.) by Shri George Fernandes.
- (3) The Disabled Persons Welfare Bill, 1981 by Prof. N. G. Ranga.
- (4) The Constitution (Amendment) Bill, 1980 (Amendment of article 19) by Shri Bhogendra Jha.
- (5) The High Court at Allahabad (Establishment of a Permanent Bench at Bareilly) Bill, 1981 by Shri Harish Chandra Singh Rawat.
- (6) The Land Acquisition (Amendment) Bill 1981 (Insertion of new section 17A) by Shri A. T. Patil.
- (7) The Constitution (Amendment) Bill 1981 (Amendment of article 368) by Shri Bapusaheb Parulekar.
 - (8) The General Clauses (Amendment) Bill, 1981 (Substition of section 23) by Shri A. T. Patil.
- (9) The Land Acquisition (Amendment) Bill, 1981 (Amendment of sections 17 and 23) by Shri Digambar Singh.
- (10) The Aligarh Muslim University (Amendment) Bill, 1981 (Amendment of Statutes) by Shri Rashid Masood.
- (11) The Constitution (Amendment) Bill, 1981 (Amendment of article 31B) by Shri Balasaheb Vikhe Patil.

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- (12) The Constitution (Amendment) Bill, 1981 (Amendment of article 51) by Shri Eduardo Faleiro.
- (13) The Providing of Employment, Unemployment Allowance and Unemployment Insurance Scheme Bill, 1981 by Shri B. V. Desai.

10. Private Member's Bill-Under Consideration

The Country Fishing Boats Protection Bill, 1980 by Shri R. K. Mhalgi.

Discussion on the motion for consideration of the Bill moved on the 19th December, 1980 continued.

Shri R. K. Mhalgi concluded his speech.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Bapusaheb Parulekar.

The following Members took part in the Debate: -

- (1) Shri Eduardo Faleiro
- (2) Prof. Madhu Dandavate
- (3) Prof. .N. G. Ranga
- (4) Shri Bapusaheb Parulekar
- (5) Shri B. K. Nair
- (6) Shri Xavier Arakal
- (7) Shri Ram Vilas Paswan
- (8) Shri Chitta Basu (speech unfinished).

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 23rd February, 1981).

AVTAR SINGH RIKHY, Secretary.

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GMGIPRDND-LS I-3432 LS-20-2-81-725.